

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-1346 (ND)/2019

IN THE MATTER OF

M/s. Jaya Srivastava

VS.

M/s. Frontline Retail India Pvt. Ltd.

...PETITIONER

...RESPONDENT

SECTION

Under Section 9 IBC 2016

Order delivered on 02.12.2019

Coram:

Shri, P.S.N.Prasad

Hon`ble Member (Judicial)

Shri Kapal Kumar Vohra,

Hon`ble Member (Technical)

For the Petitioner/Applicant : -

For the Corporate Debtor :

ORDER


Heard the submissions made by the Counsel for the Operational Creditor. The Counsel for the Operational Creditor has mentioned that the Corporate Debtor has not shown adequate interest for accepting the claim raised by the Operational Creditor. Let the Registry issue notice to the Corporate Debtor for his appearance before this Tribunal and for filing reply. However, if in case of non-appearance on the next date of hearing, the matter will be proceeded **Ex-Parte**.

Post the matter on 21.1.2020.



(K. K. VOHRA)
MEMBER (TECHNICAL)

Surjit



(P.S.N. Prasad)
MEMBER (JUDICIAL)